IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE TWENTY EIGHTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 25306 OF 2025

Between:

Mr.Rakesh Varma, S/o Likhmaram Varma, Proprietor of M/s.Sharda Batteries and Metals, Office at Plot No. 139/P, Kattedan, Rajendra Nagar, Hyderabad-500077.

...PETITIONER

AND

1. The Deputy Commissioner (ST)STU-2, Saroornagar Division, 3rd Floor, Gagan Vihar, Nampally, Hyderabad-500 001.
2. The Joint Commissioner (ST), Saroornagar Division, 3rd Floor, Gagan Vihar, Nampally, Hyderabad-500 001.
3. The Commissioner of State Tax, CT Complex, Nampally, Hyderabad Telangana-500 001.
4. State of Telangana, Represented by the Principal secretary, Revenue Department (State Tax) Secretariat, Hyderabad - 500004
5. Union of India, Ministry of Finance, Department of Revenue, Represented by the Secretary, North Block, New Delhi-110001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction, particularly one in the nature of a Writ of Mandamus or any other appropriate writ declaring the impugned Show Cause Notice dated 02.06.2025 vide Ref. No. SRNR/STU-2/SDFR/ITC/INS/2/2020-21 and the DRC-01 dated 02.06.2025 vide Ref No. ZD360625001109N as illegal, in violation of principles of natural justice, without jurisdiction, as it is passed without the authority of law or to issue any other appropriate Writ or order as this Honourable High Court may deem fit and proper to the facts and in the circumstances of the case.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the impugned Show Cause Notice dated 02.06.2025 vide Ref No. SRNR/STU-2/SDFR/ITC/INS/2/2020-21 and the DRC-01 dated 02.06.2025 vide Ref. No. ZD360625001109N.

Counsel for the Petitioner: SRI KARAN TALWAR
Counsel for the Respondent Nos.1 TO 4: SRI SWAROOP OORILLA, Special Govt Pleader for State Tax
Counsel for the Respondent No.5: DEPUTY SOLICITOR GENERAL OF INDIA

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.25306 of 2025

ORDER:

Learned counsel Sri Karan Talwar appears for the petitioner.

Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, appears for respondents No.1 to 4.

2. Learned counsel for the petitioner submits that during the pendency of the writ petition, the Order-in-Original has been passed on 19.08.2025 for the tax period April 2020 – March 2021. He seeks permission to withdraw the writ petition in order to assail the Order-in-Original passed during the pendency of the writ petition in accordance with law before the appropriate forum.

3. Learned Special Government Pleader for State Tax reports no objection.

4. Accordingly, the writ petition is dismissed as withdrawn with the aforesaid liberty. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- M.NAGAMANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI KARAN TALWAR, Advocate [OPUC]
2. One CC to SRI SWAROOP OORILLA, Special Govt Pleader for State Tax Advocate [OPUC]
3. One CC to DEPUTY SOLICITOR GENERAL OF INDIA [OPUC]
4. Two CD Copies

PSK.
TKS

HIGH COURT

DATED:28/08/2025

ORDER

WP.No.25306 of 2025



DISMISSING THE WRIT PETITION
AS WITHDRAWN WITHOUT COSTS

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ASV
27/08/25